



[CRLW-295/2021]

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

D.B. Criminal Writ Petition No. 295/2021

Rakesh, S/o Shri Srikishan, R/o Pipar City, Police Thana Pipar City, District Jodhpur.

(At Present Lodged At Open Air Camp, Barmer).

-----Petitioner

Versus

1. State, Through Secretary, Home Department, Jodhpur.
2. The District Collector, Jodhpur.
3. The Superintendent, District Jail, Barmer.

-----Respondents

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For Petitioner(s) : Mr. Rishabh Tayal, Amicus Curiae  
Mr. Jitendra Choudhary

For Respondent(s) : Mr. Deepak Choudhary, GA-cum-AAG  
Dr. Sachin Acharya, Sr. Advocate  
assisted by Mr. Chayan Bothra  
Mr. Sanuj Kulshrestha, OSD  
Mr. Harwant Singh, Jailor, Central Jail,  
Jodhpur  
Mr. Amol, Sr. Technical Director, NIC,  
Pune through V.C.  
Mr. Shashi Kant Sharma, DDG, NIC,  
Delhi through V.C.  
Mr. Dilip Goyal, Sr. Director, NIC  
RHC, Jaipur through V.C.

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**HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI  
HON'BLE MR. JUSTICE MUNNURI LAXMAN**

**Order**

**26/09/2024**

1. The fully functional e-Prison website is essential for dispensation of justice and it not being in a right shape, is a cause of concern to the Court.
2. The earlier orders of the Coordinate Benches of this Hon'ble Court have enabled such information and website being utilized in



the State of Rajasthan with full bloom. The orders were passed time and again and the Coordinate Benches of this Hon'ble Court have repeatedly passed such orders in the shape of continuous mandamus for enabling the e-Prison website to provide all the required information.

3. Dr. Sachin Acharya, learned Senior Advocate, assisted by Mr. Chayan Bothra, representing the Rajasthan High Court submits that in the fitness of things, it would be deem appropriate that all the authorities get together in a meeting and try to resolve the issue and make the e-Prison website fully functional.

4. The details which are available on e-Prison website are vital to the present adjudication and thus, in the interest of justice, in addition to the orders already passed, this Court directs that tomorrow i.e. on 27.09.2024, a meeting comprising all the concerned authorities be held on 4:30 pm.

4.1 It is directed that the Director General of Prisons, Mr. Amol, Senior Technical Director, NIC, Pune; Mr. Shashi Kant Sharma, DDG, NIC, Delhi; Mr. Dilip Goyal, Sr. Director, NIC RHC, Jaipur; Mr. Sanuj Kulshrestha, OSD, Rajasthan High Court along with Mr. Bal Krishan Goyal, Registrar CPC, Rajasthan High Court; Dr. Sachin Acharya, learned Senior Advocate; Mr. Deepak Choudhary, learned GA-cum-AAG and; Mr. Rishabh Tayal, learned Amicus Curiae shall be required to join the said meeting through V.C. on 27.09.2024 at 4:30 pm.

4.2 As of now, this Court identifies all of them, as the authorities who are going to help us out in making the e-Prison website fully functional. They shall be required to find a solution to the issues which are preventing e-Prison website becoming from fully



functional and in this series, they shall also take all necessary steps to execute the same.

5. The suggestion of jail authorities, consuming the APIs shall also be duly considered and the Director General, Prisons shall be required to address the same in the conference/meeting.

6. Mr. Bal Krishan Goyal, Registrar, CPC, Rajasthan High Court will be required to coordinate this meeting by providing V.C. link to all the concerned authorities. In case any other authority is also required for the resolution of the issue, it may also called for. The suggestions given by Mr. Rishabh Tayal shall also be considered in the meeting.

7. Mr. Bal Krishan Goyal, Registrar, CPC, Rajasthan High Court will draw a report regarding tomorrow's meeting and chalk out a plan to make e-Prison fully functional and submit the same before this Court on the next date.

8. List the matter on 14.10.2024.

**(MUNNURI LAXMAN),J**

**(DR. PUSHPENDRA SINGH BHATI),J**

138-Ramesh/PoonamS/-